

**GOVERNMENT OF INDIA  
PETROLEUM AND NATURAL GAS  
LOK SABHA**

UNSTARRED QUESTION NO:974  
ANSWERED ON:02.03.2015  
VIOLATION OF CONTRACT  
Yellaiah Shri Nandi

**Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:**

(a) whether the Reliance Industries Limited (RIL) has retained entire Andhra offshore area the basis of data collected through 3D seismic rather than drilling of exploratory wells; and

(b) if so, the details thereof along with the action taken by the Government on such violation of contract by RIL ?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI DHARMENDRA PRADHAN):

(a)& (b).The total area of the block KG-DWN-98/3 was 7645 Sq KM. In addition to carrying out 3D seismic survey, the contractor also drilled 24 exploratory wells in three exploration phases. The operator was initially allowed to retain entire contract area of the Block KG-DWN-98/3 as discovery area. Subsequently, this Ministry issued an order on 30.10.2013 for relinquishment of 6198.88 sq.km out of total contract area 7645 sq.km of block KG-DWN-98/3.